#### GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

## LOK SABHA UNSTARRED QUESTION NO.2264 TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016

# FUNDS TO COOPERATIVE SOCIETIES

## 2264. SHRI PRABHAKAR REDDY KOTHA: SHRI SUMEDHANAND SARASWATI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ‡ãðŠãäÓã एवं किसान कल्याण ½ãâ¨ããè be pleased to state:

(a) whether a group of delegation of public representatives from the State of Telangana has requested the Government for releasing of 600 crores additional funds/loans by the National Cooperative Development Corporation (NCDC) to women cooperative societies in Telangana and if so, the details thereof;

(b) whether the Government intends to delegate administrative and financial power to the State Co-operative Registrar to control Multi State Credit Co-operative Societies; and

(c) if so, the details thereof and if not, the reasons therefor?

### ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

‡ãðŠãäÓã एवं किसान कल्याण ½ãâ¨ããÊã¾ã ½ãñâ À㕾ã ½ãâ¨ããè (SHRI PARSHOTTAM RUPALA)

(a): As per engagement book of the Office of Minister, two meetings dated 5<sup>th</sup> October, 2016 and 19<sup>th</sup> October, 2016 took place with representatives of State of Telangana. No minutes of these meetings are available on record.

(b) & (c): The powers of Central Registrar of Cooperative Societies to conduct inspection under Section 108 of the Multi-State Cooperative Societies Act, 2002 have already been delegated to the Registrar of Cooperative Societies (RCS) of all the States/UTs for proper monitoring of multi-state cooperative societies.